

Out of these 18 applications, 4 were issued Letter of Intent, 6 were rejected, and 8 were otherwise disposed of.

Allotment of same Flat to more than one Person

2351 SHRI VIJOY KUMAR YADAV:
SHRI GOVINDRAO NIKAM:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there are instances that the DDA have made allotment of the same flat to more than one person;

(b) if so, the number of such case;

(c) whether all such persons who have been issued allotment letters are likely to be allotted flats;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether some persons have filed the case against the DDA;

(f) if so, the details thereof; and

(g) the action taken against the officials responsible?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). 232 cases of double allotment of DDA flats were detected during the last two years. Once such cases are detected action is taken to allocate/call an alternate flat to the eligible allottee preferably in the same colony/zone and on the same floor.

(a) and (f). Three persons have moved the court against the double allotment.

(g) DDA has decided to initiate major

penalty proceedings against officials found responsible for double allotment.

Demand for Paper and Paper Boards

2352. SHRI GOPI NATH GAJAPATHI:
Will the PRIME MINISTER be pleased to state:

(a) whether the demand for paper and paper boards is likely to increase during the Eighth Five Year Plan;

(b) if so, the steps taken to increase the production of paper and paper boards to meet the growing demand; and

(c) the details of the plan drawn up for the expansion of the existing paper and paper boards units in the Eighth Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KUSRIEN): (a) Yes, Sir.

(b) and (c). Government have taken the following measures to encourage production of paper and paper boards:—

(i) Import of wood pulp and waste paper has been allowed under OGL at a low rate of customs duty.

(ii) Manufacture of writing and printing paper and uncoated kraft paper containing not less than 75% by weight of pulp made from Jute (including jute waste), mesta or bagasse or mixture thereof or mixture of two or more of the pulps of the aforementioned materials is exempt from excise duty.

(iii) Paper mills using agro residues and other non-conventional raw materials atleast upto 50% are charged excise duty at concessional rates.

- (iv) The Paper and Paper Board Industry, based on agricultural residues, has been brought under the scheme of Minimum Economic Capacity, which has been fixed at 33,000 TPA.

- (v) Paper units, based on use of minimum 75% pulp from bagasse, agricultural residues and other non-conventional raw materials, have been exempted from Industrial Licensing.

Underground Rail for Bombay

2353. SHRI GOVINDRAO NIKAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Indian Railways had submitted a scheme of underground rail for Bombay for approval;

(b) if so, whether the Government have accorded the approval of this scheme;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c). Do not arise.

(d) There is already a Sub urban Surface Railway system serving commuters in

Bombay. In addition Govt. of Maharashtra have sent a project profile for taking up an Urban Transport Project which includes components relating to the rail transport system.

Land Prices in Delhi

2354. DR. LAXMINARAYAN PANDEYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the land price in Delhi has been hiked;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps the Government propose to take in the matter to reduce these prices or at least freeze them for three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM). (a) and (b). The pre-determined residential rates for government land are worked out on the basis of previous notified rates and trends in market as reflected in auction prices of Delhi Development Authority and assessment made by the Income Tax Authorities.

The pre-determined commercial rate is fixed at double the residential rate except in Central zone where it is three times. Schedule of market rates are given in the statement laid on the Table of the Sabha.

(c) The matter is being examined.